## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.286/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE PARTIES:

Progressive Nirman Pvt.Ltd.

V/s.

Tricom Fruit Products Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

1. ASHISH PYASI

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## ORDER T.C.P. No. 286/I&BP/NCLT/MB/MAH/2017

- 1. The Learned Representative from the side of the Petitioner/Creditor is present
- 2. The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of Section 433(e) of the Companies Act, 1956.
- 3. The Learned Counsel is present and stated that the requisite compliance has not been made hence as per the Notification No. GSR 732(E) dated 30.06.2017, therefore, the Petition stood abated.
- However, as per the Notification Liberty is granted to the Petitioner to file 4. Fresh Petition, if deem fit, as per Law which reads as under :-
  - "Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."
- 5. Hence the Petition is disposed of as Abated. The matter is Consigned to Records Sd/-Sd/-

Bhaskara Pantula Mohan. Member (Judicial) 11.09.2017.

M.K. Shrawat Member (Judicial)